



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA**

O.A/350/535/2019

Date of Order: 26.08.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Amarjeet Kumar Chowdhury, son of Triloki Nath Chowdhury, aged about 27 years, working as Station Porter under Traffic Department, Metro Railway, Kolkata, residing at 114, Green Park, Rishi Apartment, Lake Town, Green Park, Kolkata – 700055.

Applicant.

Versus

1. Union of India, service through the General Manager, Metro Railway, 33/1, J.L Nehru Road, Kolkata 700071.
2. The Principal Chief Personnel Officer, Metro Railway, 33/1, J.L Nehru Road, Kolkata 700071.
3. The Chief Operations Manager/Commercial, Metro Railway, 33/1, J.L Nehru Road, Kolkata 700071.
4. The Assistant Personnel Officer, Metro Railway, 33/1, J.L Nehru Road, Kolkata 700071.

Respondents

For The Applicant(s): Ms. A. Sarkar, counsel

For The Respondent(s): Mr. R. K. Shah, counsel

O R D E R (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

Heard both.

2. This OA has been filed to seek the following reliefs:

- "i) To issue direction upon the respondents to their men and agents to cancel, quash, set aside the impugned list of provisionally selected candidates dated 09.01.2019 forthwith;
- ii) To issue appropriate necessary direction upon the respondents and their men and agents to deal with and dispose of the representations pending before the office of the respondents.
- iii) To produce all connected departmental records at the time of hearing.

iv) Any other order or orders as the Hon'ble Tribunal deem fit and proper."

3. Since the applicant had preferred a representation dated 05.02.2019 to the Respondent No. 1 seeking the same benefits as in this OA and which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation dated 05.02.2019 is decided by the competent authority, we dispose of the OA with a direction upon the concerned Respondent no. 1 or any other competent authority to consider the representations, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

4. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration by the respondents.

5. OA is accordingly disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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